

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S U N I L T H O M A S

Petition(s) for Special Leave to Appeal (Civil) No(s).1 2 8 5 4 / 2 0 0 6

M A N A G I N G D I R E C T O R B . M . T . C

Petitioner(s)

V E R S U S

U N I O N O F I N D I A & A N R .

R e s p o n d e n t ( s )

(With appln(s) for exemption from filing O.T.,vacating stay,Amendment of Cause Title and prayer for interim relief and office report)

Date: 2 5 / 0 9 / 2 0 0 7 This Petition was called on for hearing today.

For Petitioner(s)

- Mr. R.S. Hegde, Adv.
- Mr. Chandra Pra k a s h, Adv.
- Mr. Rahul Tyagi, Adv.
- Mr. J. K. Nayyar, Adv.
- Mr. P. P. Singh,Adv.

For Respondent(s)

- Mr. Chanchal K. Ganguli, Adv.
- Mr. D.S. Mahra,Adv.

U P O N hearing counsel the Court made the following  
O R D E R

The learned counsel for the petitioner seeks three weeks' time for filing affidavit regarding proof of dasti service on respondent No.2.

Granted.

Respondent No.1 is granted four weeks' time for filing counter affidavit.

Call on 6.1 2. 2 0 0 7 .

(Sunil Thoma s)  
Registrar